

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.76/2022, IA No.191/2021, IA No.286/2022, IA No.335/2022 &
IA No.107/2023 IN CP (IB) No.128/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMT. ANURADHA DEVI V/S K K MILK FRESH INDIA LTD.
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Karan Kohli with : *For the Applicant/ Liquidator*
Sh. Abhishek Anand, Advs. : *Mr. Chanchal Dua present in person in
IA No.76/2022, IA No.191/2021
& Res. in IA No.286/2022,
IA No.107/2023*
- Sh. Krishna Kant Tiwari, Adv. : *For the Applicant in IA No.286/2022*
- Sh. Devmani Bansal, Adv. : *For the Applicant in IA No.335/2022*
- Sh. Yatharth Nath Pathak with : *For the Applicant in IA No.107/2023*
Sh. Saumitra Dwivedi, Advs.
- Sh. Vasu Goyal, Adv. : *For the Res. no.1 in IA No.76/2022
& in IA No.191/2021*
- Sh. Shadab Alam, Adv. : *For the Res. no.3 in IA No.191/2021
(Ex-parte v.o.d. 10.01.2022)*

ORDER

Ld. Counsels representing the respective parties are present.

IA NO.286/2022

1. This application has been filed by the IDBI Bank claiming amount to be paid on account of the financial facility provided to one company namely M/s Samprash Foods Ltd.

-Sd-

-Sd-

2. It is stated by him that the said company stood as a Corporate Guarantor to the present Corporate Debtor namely K K Milk Fresh India Ltd.
3. The present application is being contested by the Liquidator as well as the Ld. Counsel representing the Liquidator *inter alia* on the ground being barred by limitation in lodging the claim.
4. Arguments heard. Order reserved.

IA NO.107/2023

1. This application has been filed by one of the Operational Creditors seeking release of its alleged outstanding amount in lieu of the services provided to the Corporate Debtor.
2. There is also a delay in filing the present Appeal, and an application for condonation of delay has also been filed alongwith the main application.
3. Ld. Counsel representing the Liquidator has contested the present application. Apart from this, he has also stated that all the assets of the Corporate Debtor have already been liquidated and the proceeds have also been disbursed.
4. Arguments heard. Order reserved.

IA NO.335/2022

1. Ld. Counsel, Sh. Devmani Bansal representing the Applicant states that he has recently been engaged in the matter, and therefore seeks time to file his vakalatnama.

-Sd-

-Sd-

2. Let the needful be done within a period of one week.
3. The respondents have already been set ex-parte *vide* order dated 29.11.2022.
4. Let this application be put up on 10th July, 2024 along with all other pending applications.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

8th May, 2024

Kavya Prakash Srivastava
(Stenographer)